IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-518
IB-728/ND/2021

IN THE MATTER OF:
Eicher Polaris Pvt. Ltd. **....Applicant**

SECTION
U/s 59 IBC **Order delivered on 25.01.2023**

CORAM:
SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Mr. Sahan Ulla, Mr. Nikunj Mahajan, Advs.
For the Respondent :

ORDER

Heard the submissions made by Ld. Counsel for the Liquidator. Ld. Counsel for the Liquidator has submitted that an affidavit has been filed after paying the stamp duty propounded by the Stamp Authority on the share certificates which had missed their attention earlier. Further, instantly it is noticed that the Vakalatnama was undated, therefore, Ld. Counsel for the Liquidator is directed to file fresh Vakalatnama duly stamped, signed and sealed. List the matter on **15.02.2023.**

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)

Amit Tiwari
25.01.2023